

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.195/Coch/2018 : Asst.Year 2011-2012

The Income Tax Officer Ward 2(4), Range 2 Trivandrum.	Vs.	M/s.Vilappil Service Co- operative Bank Limited Peyad P.O. Trivandrum – 695 573. PAN : AAAAV4785E.
(Applicant)		(Respondent)

Appellant by : Smt.A.S.Bindhu
Respondent by : Smt.Shamseera C.Ashraf

Date of Hearing : 18.09.2018	Date of Pronouncement : 18.09.2018
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ORDER

Per George George K, JM

At the time of hearing before us, the learned Departmental Representative by placing a letter dated 13.08.2018, requested for permission to withdraw the appeal filed by the Revenue. The learned Counsel for the assessee did not raise any objection for the same. We, therefore, permit the Revenue to withdraw its appeal.

2. In the result, Revenue's appeal is dismissed, as withdrawn.

Order pronounced on this 18th day of September, 2018.

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Cochin ; Dated : 18th September, 2018.
Devdas*

Copy of the Order forwarded to :

1. The Applicant.
2. The Respondent.
3. The Pr.CIT, Thiruvananthapuram.
4. The CIT(A), Thiruvananthapuram.
5. DR, ITAT, Cochin
6. Guard file.

BY ORDER,

(Asstt. Registrar)
ITAT, Cochin